

(D)

OPEN COURT

**Central Administrative Tribunal Allahabad Bench
Allahabad.**

ALLAHABAD THIS THE 18th DAY OF DECEMBER, 2008.

ORIGINAL APPLICATION NO 334 OF 2006.

Present:

Hon'ble Mr. Justice A.K. Yog, Member (J)

Prahlad son of late Ramdeen, Resident of Village Jangal Ekla NO.2, Post Office Gulariha Bazar, District Gorakhpur.

.....Applicant

By Advocate: Shri N.P Singh

Versus

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Electrical Engineer Workshop, North Eastern Railway, Gorakhpur.
3. Deputy Chief Electrical Engineer/Workshop, North Eastern Railway, Gorakhpur.
4. The Chief Workshop Manager (Personnel), North Eastern Railway, Gorakhpur.
5. Chief Vigilance Officer, North Eastern Railway, Gorakhpur.
6. Town Engineer/Deputy Chief Engineer, North Eastern Railway, Gorakhpur.
7. Prahlad son of Bhagirathi R/o Village Khutahan Bazar, District Gorakhpur.

.....Respondents

By Advocate: Shri P Mathur

ORDER

Heard Shri N.P Singh, Advocate appearing on behalf of the applicant and Shri P. Mathur, Advocate appearing on behalf of the respondents.

2. At the outset, It may be stated that respondent NO. 7 has died as evident from perusal of ordersheet dated 13.5.2008 (on the ordersheet). By means of present O.A, applicant claims for compassionate appointments. Respondents have filed counter affidavit.

(Signature)

2.

(13)

3. It is alleged that applicant has been filling several representations. Learned counsel for the applicant also admits that respondent NO. 7 had also approached this Tribunal by means of O.A. NO. 1335/05, which has been dismissed on 13.5.2008. There is no reason as to why not to approach the Tribunal earlier and instead wasting time in filling representations after representations without being backed up by statutory provision.

4. Beside it, Court Officer pointed out that Misc. Application 1785/06- praying for condoning the delay in filing original application is still pending. This O.A. is highly time barred. Apart from the fact that considerable long time has elapsed and purpose for compassionate appointment has lost efficacy. O.A. has no merit and it is accordingly dismissed.

5. There shall be no order as to costs.


Member (J)

Manish/-